#### MESSAGES FROM THE HOUSE OF THE PEOPLE

# I. THE CALCUTTA HIGH COURT (EXTEN SION OF JURISDICTION) BILL, 1953

## II. THE LTVE-STOCK IMPORTATION (AMENDMENT) BILL, 1953

SECRETARY: Sir, I have to report to the Council the following messages received from the House of the People, signed by the Secretary to the House:

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"In accordance with the provisions of Rule 148 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to inform you that the House of the People, at its sitting held on the 9th December 1953 agreed without any amendment to the Calcutta High Court (Extension of Jurisdiction) Bill, 1953, which was passed by the Council of States at its sitting held on the 27th April, 1953."

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"In accordance with the provisions of Rule 148 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to inform you that the House of the People, at its sitting held on the 9th December, 1953, agreed without any amendment to the Live-stock Importation (Amendment) Bill, 1953 which was passed" by the Council of States at its sitting held on the 18th February, 1953."

## THE INDIAN RAILWAYS (SECOND AMENDMENT) BILL, 1953

THE MINISTER FOR RAILWAYS AND TRANSPORT (SHRI LAL BAHADUR): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Railways Act, 1890.

MR. CHAIRMAN: The question is:

(Parliament, etc.) Bill. 1953

"That leave be granted to introduce a Bill further to amend the Indian Railways Act, 1890."

The motion was adopted.

SHRI LAL BAHADUR: Sir, I introduce the Bill.

#### THE PREVENTION OF DISQUALIFI-CATION (PARLIAMENT AND PART 'C' STATES LEGISLATURES) BILL, 1953

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): Sir, I beg to move for leave to introduce a Bill to declare certain offices of profit not to disqualify their holders for being chosen as, or for being, members of Parliament or, as the case may be, the Legislative Assembly of any Part 'C' State.

SHRI H. N. KUNZRU (Uttar Pradesh): Sir, may I know whether the Bill will have effect in future or whether it gives retrospective effect to anything that has already been decided by Government?

SHRI C. C. BISWAS: Both retrospective and prospective effect and in some cases permanent exemption and in certain other cases temporary exemption.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to declare certain offices of profit not to disqualify their holders for being chosen as, or for being, members of Parliament or, as the case may be, the Legislative • Assembly of any Part 'C' State."

The motion was adopted.

 $\mbox{Shri}$  C. C. BISWAS: Sir, I introduce the  $\mbox{Bill}$